IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No. 171 of 2020

Sidharth Tiwari @ Sidharth Tiwary **... Petitioner**

-Versus-

The State of Jharkhand & Others **... Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Awanish Shekhar, Advocate
For the State : Mr. Abhishek Singh, A.C. to G.A.-V

05/09.09.2021. This criminal writ petition has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Abhishek Singh, learned counsel for the respondent-State further seeks three weeks' time for taking instruction about result of the investigation and for filing supplementary counter affidavit.

Time, as prayed for, is allowed. Let this matter appear under the heading for 'Admission' after three weeks.

(Sanjay Kumar Dwivedi, J.)

Ajay/